



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 02
IA No. 390/JPR/2022
CP No. (IB)- 284/7/JPR/2019
Under Section 7 of IBC, 2016**

In the matter of:

Shri Vasu Dev Bang & Ors.

.... Financial Creditor

Versus

M/s Star Valley Buildhome Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE DR. P.S.N. PRASAD, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Sourabh Jain, Adv.
For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

Heard the submissions made by the learned counsel for the Financial Creditor. Learned counsel for the Financial Creditor has prayed for grant of leave to withdraw the present matter. As, the same is not meet the requirements specified under Manish Kumar's Judgment, the leave prayed for is granted. The counsel is permitted to withdraw the Section 7 application. Therefore, the Section 7 application bearing CP No. (IB)- 284/7/JPR/2019 stands disposed of as withdrawn. Consequently, IA No. 390/JPR/2022 stands disposed of.

-Sd-
(Rajeev Mehrotra)
Technical Member
November 08, 2023

-Sd-
(Dr. P.S.N. Prasad)
Judicial Member